

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 856**

**TO BE ANSWERED ON WEDNESDAY, THE 26<sup>TH</sup> JUNE, 2019.**

**Land Related Disputes**

**856. SHRI D.K. SURESH:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether it is true that a World Bank study states that land related disputes account for two-thirds of all pending court cases in the Country;**
- (b) if so, the details thereof;**
- (c) whether the Government is contemplating to deal with the increasing land related disputes and give a relief to common people to settle the disputes within a time-frame; and**
- (d) if so, the details thereof and the response of the Government in this regard?**

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS &  
INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

(a&b): Land-related disputes are in the nature of civil cases. As per data available on the National Judicial Data Grid (NJDG), as on 20<sup>th</sup> June, 2019, civil cases constitute 88.04 lakh cases and criminal cases constitute 222.62 lakh cases out of the total 310.67 lakh cases pending in various District and Subordinate Courts. Further, civil cases constitute 18.73 lakh cases, criminal cases constitute 12.12 lakh cases and writ cases constitute 12.64 lakh cases out of the total 43.50 lakh cases pending in various High Courts. However, NJDG does not separately provide the number of pending land-related disputes. Details of land-related disputes in revenue courts in various States is maintained by the respective States.

(c) & (d): Land and its management falls under the domain of State Governments. Department of Land Resources, Ministry of Rural Development, Government of India is, however, implementing the `Digital India Land Records Modernisation

Programme that, inter alia, provides for digitization of Records of Right, cadastral maps, computerization of registration and integration of registration with the revenue offices, ultimately resulting in minimization of land disputes, to some extent.

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